

THE HIGH COURT OF MANIPUR

AT IMPHAL

NOTIFICATION

Imphal 28th October, 2014

No. HCM/MJS/T-1/92-Estt/ 16973 Shri Th. Saimon Singh, Registrar, High Court of Manipur is transferred and posted as District & Sessions Judge, Churachandpur, established vide notification dated 21.10.2014, No. 2/62/2012-Leg/L of the Government of Manipur, Secretariat : Law & Legislative Affairs Department.

Shri Th. Saimon Singh, on being relieved, shall hand over the charge of Registrar to the Joint Registrar (Judl & Bench), High Court of Manipur and proceed to join his new assignment on his return from leave. Shri K. Brajakumar Sharma, District & Sessions Judge, Manipur West shall remain in-charge of District & Sessions Judge, Churachandpur till Shri Th. Saimon Singh joins the Court of District & Sessions Judge, Churachandpur.

By order,

Sd/-
(S. Serto)

REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Memo No. HCM/MJS/T-1/92-Estt/ 16974-91

Imphal the 28th October, 2014

Copy to :

1. The Accountant General (A & E); Manipur.
2. The Secretary (Law), Government of Manipur.
3. The District & Sessions Judge, Manipur East/Bishnupur/Manipur West/Thoubal/Senapati.
4. Shri Th. Saimon Singh, Registrar, High Court of Manipur.
5. All Chief Judicial Magistrates of Manipur.
6. The Director, Printing and Stationery, Government of Manipur for publication of the above notification in the official gazette.
7. The Joint Registrar (Judl & Bench)/(Admn./PM & P), High Court of Manipur.
8. The Deputy Registrar (Judl), High Court of Manipur.
9. The Deputy Registrar (Admn./PM & P)/CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
10. The Treasury Officer concerned.
11. The Assistant Registrars, High Court of Manipur.
12. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur – for kind information of His Lordship.
13. The Librarian-cum-Research Officer, High Court of Manipur.
14. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for kind information of His Lordship.
15. The Private Secretary to the Chief Secretary, Government of Manipur.
16. The Private Secretary to the Director General of Police, Government of Manipur.
17. The order book/Guard file.
18. Concerned file.



REGISTRAR GENERAL
HIGH COURT OF MANIPUR

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION

Imphal, October 21, 2014

No. 2/62/2012-Leg/L: In exercise of the powers conferred by section 16 of the Manipur (Courts) Act, 1955 (56 of 1955) read with section 9 and 11 of the Code of Criminal Procedure, 1973 (2 of 1974), the Governor of Manipur after consultation with the High Court of Manipur is pleased to establish the following Court at Column II within the territorial limit of its jurisdiction at Column III shall extend, its ordinary places of sittings at Column IV and date of functional at Column V in the Schedule below:-

Sl. No.	Name of Court	Local Jurisdiction	Place of sitting	Date of functional
(I)	(II)	(III)	(IV)	(V)
1.	District & Sessions Court, Churachandpur	Churachandpur District	Tuibong, Churachandpur	29.10.2014

2. This issues in the second phase towards the implementation of judgement dated 19-04-2012 passed by the Supreme Court of India in T.C.(C) No. 22 of 2001 (Brij Mohan Lal -Vs- Union of India & Ors) to increase strength of judges in the State by 10% and in compliance of the recommendations of the Advisory Council to the National Mission for Justice Delivery and Legal Reforms to make double the number of existing Courts in five years.

3. The expenditure is debitable from Major Head 2014 Administration of Justice (Non-Plan), Sub-Major 00, Minor 105 Civil and Session Courts, Sub-Head 23 District Sessions Courts, Manipur West, Detailed 00, Object 01 Salaries, 11 Domestic travel expenses, 13 Office Expenses under Demand No. 26 Administration of Justice.

4. This issues with the approval of State Cabinet vide decision taken on 06.06.2013 and concurrence of the Finance Department (PIC) vide their U.O. No. 118/2013-2014/FD(PIC) dated 08.07.2013.

(Y. Rameshchandra Singh).

Secretary (Law) to the Govt. of Manipur.

Copy to :-

1. The Secretary to Governor, Manipur.
2. The Secretary to the Chief Minister, Manipur.
3. The P.S. to Minister (Law & Legislature Affairs), Manipur.
4. The P.S. to Chief Secretary, Government of Manipur.
5. The Joint Secretary, Department of Justice, Ministry of Law & Justice, Government of India.
6. The Accountant General, Manipur.
7. The Registrar General, High Court of Manipur, Imphal. This has reference to the letter No.HCM/Misc-1/2000-A&E(J)/6488 dated 19.07.2012.
8. The District & Sessions Judge, Manipur West.
9. The Director of Prosecution, Manipur.
10. The Public Prosecutor (District), Manipur.
11. The Treasury Officer concerned.
12. The Director of Printing & Stationary, Manipur for publication in the Manipur Gazette Extra-Ordinary issue and to send five copies to Law Department.
13. The Website Manager, Department of IT, Government of Manipur, for kindly uploading to the Manipur Govt. website.
14. The Secretary, All Manipur Bar Association.
15. Guard file.

HIGH COURT OF MANIPUR IMPHAL	
RECEIPT NO.	3649
DATE	27/10/2014
INITIAL OF D.A.	

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION

Imphal, October 21, 2014

No. 2/62/2012-Leg/L(A): In exercise of the powers conferred by section 17 of the Manipur (Courts) Act, 1955 (56 of 1955) read with section 7 of the Code of Criminal Procedure, 1973 (2 of 1974), the Governor of Manipur after consultation with the High Court of Manipur is pleased to constitute the Churachandpur revenue district as the Civil District and Sessions Division, Churachandpur by altering the number of revenue districts of the Civil District and Sessions Division, Manipur West.

2. The headquarters of the Civil District and Sessions Division, Churachandpur shall be at Churachandpur.
3. This Notification shall become effective from October 29, 2014.
4. The Revenue Districts in the Civil District and Sessions Division of Manipur West will be Chandel and Tamenglong w.e.f. October 29, 2014..

(Y. Rameshchandra Singh).
Secretary (Law) to the Govt. of Manipur.

Copy to :-

1. The Secretary to Governor, Manipur.
2. The Secretary to the Chief Minister, Manipur.
3. The P.S. to Minister (Law & Legislature Affairs), Manipur.
4. The P.S. to Chief Secretary, Government of Manipur.
5. The Accountant General, Manipur.
6. The Registrar General, High Court of Manipur, Imphal. This has reference to the letter No. HCM/Misc-1/2000-A&E(J)/6488 dated 19.07.2012.
7. The District & Sessions Judge, Manipur East / West.
8. The Treasury Officer concerned.
9. The Director of Printing & Stationary, Manipur for publication in the Manipur Gazette Extra-Ordinary issue and to send five copies to Law Department.
10. The Website Manager, Department of IT, Government of Manipur, for kindly uploading to the Manipur Govt. website.
11. The Secretary, All Manipur Bar Association.
12. Guard file.

HIGH COURT OF MANIPUR IMPHAL	
RECEIPT NO.	3645
DATE	27/10/2014
INITIAL OF D. A.	